

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

# On Memo

no 445/04 for  
appropriate orders.  
Copy has been  
served,

698404

Bench

Or. Jk. 5.7.04

Copies of order  
prepared for  
counsel in both  
sides.

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15/3

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Sl. 02.07.04.

On the Prayer of  
learned Counsel  
for both sides call  
this matter on 05/02/2004 for orders on  
reple no. 445/04.

Handwritten signature: *K. C. [unclear]*

Order dated 5.7.2004

Heard the learned counsel of both the sides on M.A.445/04. By filing this M.A., the Respondents have submitted that Res.Nos.1 and 2 have taken a decision to regularise the services of the applicant and, accordingly, they have passed orders as stated vide Annexure-R/4. The learned counsel for the applicants, while admitting to have received a copy of M.A., submits that he has not received instruction from the applicant and therefore, he would require sometimes to contact with the applicant.

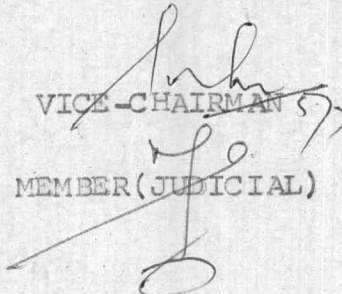
As the grievance of the applicants have already been redressed by Res.Nos.1 and 2 and the Office Order placed at Annexure-4 is not disputed to be legally invalid, we see

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no reason to keep this matter pending any more.  
However, liberty is granted to the applicants  
to approach the Tribunal in case any of their  
grievances <sup>is</sup> ~~is~~ still subsists.

For the reasons discussed above, M.A.  
445/04 along with O.A.691/03 are disposed of.  
No costs.

  
VICE-CHAIRMAN

MEMBER (JUDICIAL)